

condition has been prescribed by IDBI as the SSI units are considered to be a vulnerable sector, and increasingly large number of SSI units spread all over the country are being provided assistance. IDBI also feels that the scheme would be in the interest of the credit institutions themselves.

(c) and (d). The rates of interest prescribed or recommended for the different categories of industries are given in the attached statement. It is upto the credit institutions to decide about bearing part or whole of the burden of the guarantee fee and different institutions are following different practices in this regard.

*Statement*

(A) Rates prescribed by the RBI :—

SSI		Medium and large industries
(I) Composite loans upto Rs. 25,000		
Backward Areas	10.25%	Term loans for not less than three years 15%.
Other areas	12.5%	
(II) Term loans for not less than three years.		
Backward areas	12.5%	
Others area	13.5%	
(B) IDBI interests rate structure under the re-finance scheme:		Ceiling on Primary Lender's rate
1. Normal lending rate	14%	
2. Concessional rates for units located in specified backward areas.		
(a) composite loans upto Rs. 25,000/- per unit	10.25%	
(b) small scale units	12.50%	
(c) other new units (excluding road transport operators)	12.50%	
3. Concessional rates in non-backward areas		
(a) composite loans upto Rs. 25,000/- per unit	12.50%	
(b) small scale units	13.50%	

**Investigation against Importers of Polyester Filament Yarn**

4159. DR. VASANT KUMAR PANDIT: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Bombay Customs have instituted investigation against some importers

(other than cotton textile mills) in respect of consignments of polyester filament yarn imported by them from Japan, Taiwan and South Korea in 1981 and 1982;

(b) if so, the nature of the offence under investigation, the names of importing parties and the c.i.f. value of the goods under investigation; and

(c) whether any of the investigations have been completed and if so, the findings thereof and the action taken against the importers concerned in each case?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO):** (a) Yes, Sir. Bombay Customs have instituted investigations against certain importers who imported Teijin Brand of Polyester Filament Yarn from Japan during the years 1980-81.

(b) and (c). The nature of offence under investigation is attempted evasion of Customs duty through misdeclaration of value. The names of the importing parties against whom the quasi-judicial proceedings have been started so far are M/s. Maneklal Hari-lal Spinning & Manufacturing Co. Ltd., Ahmedabad, M/s. Vijaya Mills Co. Ltd., Ahmedabad, M/s. Navnit Crimpon, Bombay and M/s. Arvind Mills, Ahmedabad. The investigations are not yet complete. The correct value of the goods will get determined in the course of the quasi-judicial proceedings in progress. Appropriate action will be taken according to law on completion of the investigations in the light of the results thereof.

#### **Opening of Office of State Bank of India at Bangalore**

4160. **SHRI T. R. SHAMANNA:** Will the Minister of FINANCE be pleased to state:

(a) whether Government have received a number of representations that there should be a Regional Office of the State Bank of India at Bangalore; and

(b) whether Government propose to take steps to open a regional office at Bangalore considering that next to Madras, Bangalore has the oldest Imperial Bank (now State Bank) and there is scope for development?

**THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY):** (a) and (b). A Regional Office of the State Bank of India is already functioning at Bangalore since 1970. Representations have, however, been received for the establishment of a Local Head Office of the bank at Bangalore. The proposal is under examination of the bank.

#### **Improvement in Promotional Prospects of Major**

4161. **SHRI CHHOTAY SINGH YADAV:** Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that no Selection Board meeting has been held nor any meeting is proposed to be held during 1982 for the purpose of assessing fresh Majors for their promotion to the rank of Lt. Cols. despite a long waiting list of eligible officers for promotion;

(b) whether it is also a fact that army officers used to get promotion to the rank of Lt. Col. after 15 years of service in the normal course but they have now to wait for more than 18 years before they are promoted at Lt. Cols.; and

(c) if so, what are the reasons therefor and what steps are contemplated by Government to improve promotional prospects of officers upto the rank of Major and also remove the existing stagnation in their career and consequential frustration?

**THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI K. P. SINGH DEO):** (a) to (c). Two Boards have already been held in 1982 and a third board is proposed to be held in December, 1982.

2. It is not a fact that army officers of all arms and services used to get promotion to the rank of Lt. Col. after 15 years of service in the past. Sub-